

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 1093 of 1997

Date of order : 28.6.04

Present : Hon'ble Mr.N.Prusty, Judicial Member
Hon'ble Mr.N.D.Dayal, Administrative Member

GOPAL CHATTERJEE.

VS

UNION OF INDIA & ORS.

For the applicant : None

For the respondents: Mr. S.K.Dutta, Counsel

O R D E R

N.Prusty J.M.

Nobody appears on behalf of the applicant even on second call during the course of the day. However, Mr.S.K.Dutta, 1d.counsel for the respondents is present.

2. On verification of the record it is found that nobody has appeared on behalf of the applicants after the sad demise of Mr.S.K.Ghosh, 1d.counsel who was earlier appearing on behalf of the applicants. By ~~an~~ order dated 15.3.04 the applicant was directed to engage a suitable lawyer to conduct his case or the applicant himself ~~should~~ remain present on the next date of hearing to argue his own case. It was also made clear that if nobody appears on the next date of hearing, appropriate order shall be passed in the matter. Inspite of the above order nobody has appeared on behalf of the applicant today.

3. In view of the above as it appears the applicants are no more interested to proceed with the matter.

4. The application is therefore dismissed for default. No order as to costs.


MEMBER(A)


MEMBER(J)

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